

F. No. J-11017/9/2022-Judicial  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
(Judicial Section)  
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Shastri Bhawan, New Delhi,  
Dated the 7<sup>th</sup> June, 2022

**ORDER**

The President is pleased to engage following two Advocates for conducting Central Government litigation (except Taxation matters) before the courts, as shown in the table below, for a period of three years from the date of this order or until further orders, whichever is earlier:

Sl. No.	Name of Advocate	Contact details	Enrollment No.
<b>High Court of Karnataka (PB) at Bengaluru Central Government Counsel</b>			
1.	Vaibhav Malimath	Shantiniketan, 6 Palace Loop Road, Vsanthanagar, Bengaluru-560052 Mob: 8930446343 Email: vaibhavmalimath@gmail.com	KAR/696/2018
<b>District &amp; Subordinate Courts, Kargil (UT of Ladakh) Standing Government Counsel</b>			
2.	Asgar Ali	District Court, Kargil (UT of Ladakh) Mob: 9797406623	JK/178/2014

2. The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's OM No. 26(02)/99-Judl. dated 24.09.1999 (in respect of Advocate at Sl. No. 1) and OM No. 27(11)/99-Judl. dated 24.09.1999 (in respect of Advocate at Sl. No. 2) both to be read separately with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. [www.legalaffairs.gov.in](http://www.legalaffairs.gov.in) inside the tab 'Judicial Section' under heading 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.



(R.K. Srivastava)

Joint Secretary & Legal Adviser

**Copy for information to:-**

1. PS to MLJ/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. Shri Nargund M. B., Additional Solicitor General of India, High Court of Karnataka, Bengaluru.
3. The Incharge, Branch Secretariat, Bengaluru.
4. The Registrar, High Court of Karnataka (PB) at Bengaluru.
5. The Assistant Solicitor General of India for High Court of Jammu & Kashmir at Jammu and at Kashmir.
6. The District Judge, City & Civil Courts, Kargil (UT of Ladakh).
7. Cash (LA) Section for the payment of monthly retainership fee to Shri Asgar Ali, SGC above.
8. Both the counsel as mentioned above with request to Shri Asgar Ali, SGC to provide his Bank Account details etc. to Cash (LA) Section of this Department for the purpose of payment of monthly retainership fee.
9. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
10. One copy of this orders is uploaded on website of this Department i.e. [www.legalaffairs.gov.in](http://www.legalaffairs.gov.in) under tab 'Judicial Section' in the link 'List of empanelled Advocates'.
11. Office/Spare copies.

  
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